

Newsletter

e-Committee, Supreme Court of India



Key Updates

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| <ul style="list-style-type: none">• <i>Hon'ble Mr. Justice Surya Kant Sworn in as the Chief Justice of India and Leads as the Patron-in-Chief of the e-Committee of the Supreme Court of India</i>• <i>AI in Judiciary: A Tool to Augment, Not a Replacement to Human Conscience; Hon'ble Mr. Justice Surya Kant</i>• <i>New Era of Digital Justice: India-UK Strengthen Judicial Ties</i>• <i>eCommittee's Digital Drive: Comprehensive ICT Training for Legal Stakeholders, Judicial Officers, and Legal Professionals</i> | <ul style="list-style-type: none">• <i>Digital Courts 2.1 and Nomination of Judicial Officers for Pilot Testing</i>• <i>High Court of Jharkhand Launches "Jharkhand District Judiciary" App</i>• <i>eOffice Portal Launched At Gauhati High Court Kohima Bench</i>• <i>Implementation of Courtroom Live Audio – Video Streaming System at High Court of Madhya Pradesh</i>• <i>Budget Monitoring System Software Platform Developed for High Court of Uttarakhand</i>• <i>Statewise e-Initiatives Rollout Status as on 30.11.2025</i> |
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Hon'ble Mr. Justice Surya Kant Sworn in as the Chief Justice of India and Leads as the Patron-in-Chief of the e-Committee of the Supreme Court of India



Hon'ble Mr. Justice Surya Kant born on 10 February, 1962 at Hisar (Haryana) in a middle class family. Graduated from Government Post Graduate College, Hisar in 1981. Earned Bachelor's degree in Law in 1984 from Maharishi Dayanand University, Rohtak. Started

practicing Law at the District Court, Hisar in 1984. Shifted to Chandigarh in 1985 to practice in the Punjab and Haryana High Court. Specialised in Constitutional, Service and Civil matters. Represented a number of Universities, Boards, Corporations, Banks and also the High Court itself.

Earned distinction of being appointed the youngest Advocate General of Haryana on July 7, 2000. Designated as Senior Advocate in March, 2001. Held the office of Advocate General, Haryana till his elevation as a permanent Judge to the Punjab and Haryana High Court on January 09, 2004. Was nominated as a Member of the Governing Body of National Legal Services Authority on February 23, 2007 for two consecutive terms till February 22, 2011. Presently a Member of various Committees of Indian Law Institute – a deemed university under the aegis of Hon'ble Supreme Court of India. Earned another distinction of standing First Class First in his Master's degree in Law in 2011 from the Directorate of Distance Education, Kurukshetra University, Kurukshetra. Has also organised and

attended various prestigious National/International Conferences. Assumed charge of the office of the Chief Justice of the High Court of Himachal Pradesh with effect from 5 October, 2018.

Elevated as a Judge of the Supreme Court of India on 24 May, 2019. Was Executive Chairman of National Legal Services Authority [NALSA] and Chairman of Supreme Court Legal Services Committee [SCLSC]. Sworn in as the Chief Justice of India on 24 November, 2025.

With his Lordship's visionary leadership, the eCommittee is set to achieve unprecedented heights in digital transformation of courts in the country.

AI in Judiciary: A Tool to Augment, Not a Replacement to Human Conscience; Hon'ble Mr. Justice Surya Kant



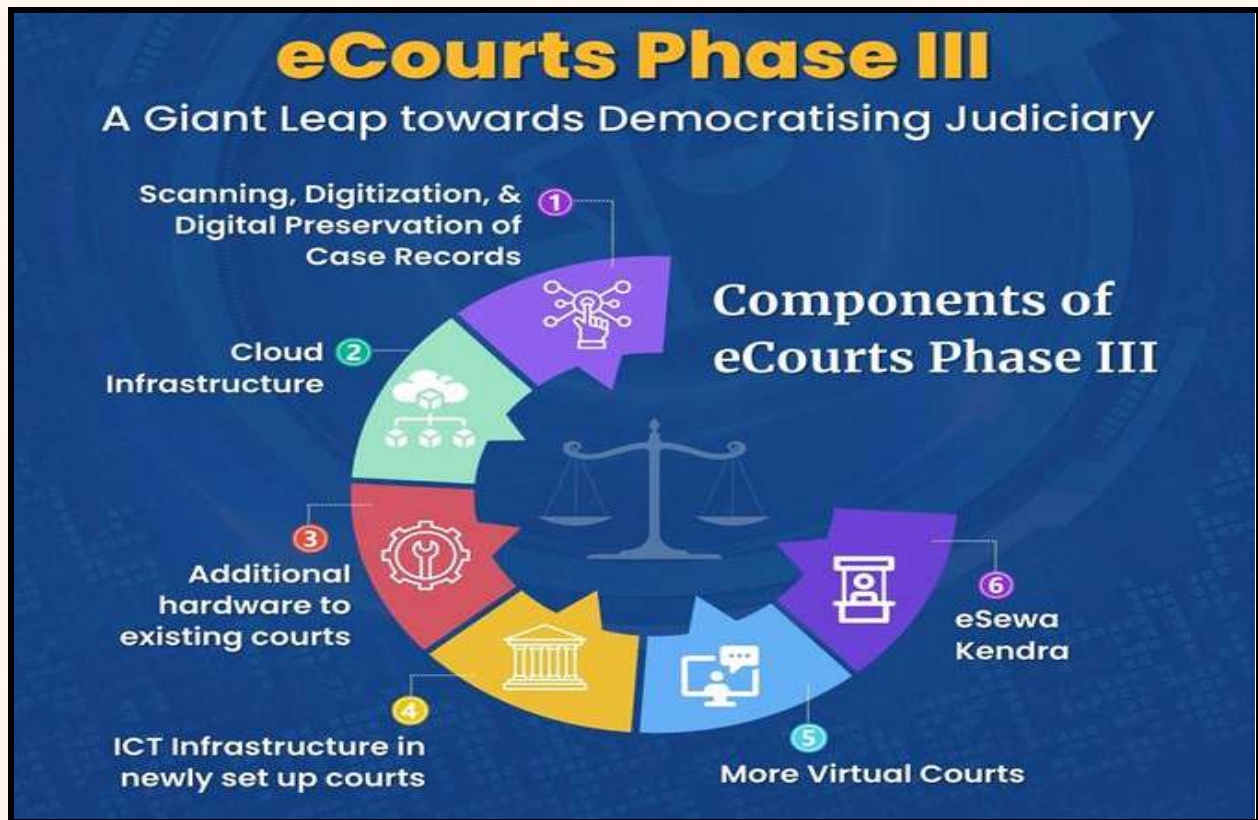
At the valedictory session of the Sixth Full Meeting of the Standing International Forum of Commercial Courts (SIFoCC) held in New Delhi on 9 November 2025, Hon'ble Mr. Justice Surya Kant underscored the importance of a human-centric approach in adopting artificial intelligence within the judicial system.

Speaking before representatives from more than sixty global jurisdictions, His Lordship, outlined India's ongoing efforts to integrate AI tools for legal research, transcription, and data analytics. However, he cautioned against over-reliance on automation,

stressing that technology must support judicial reasoning rather than replace it. "The law, after all, is not a mere algorithm; it is a reflection of human conscience, shaped by empathy, moral reasoning, and an understanding of context that machines cannot replicate," Hon'ble Mr. Justice Surya Kant observed. He urged the global legal community to reflect on whether technology is truly enhancing justice or inadvertently outsourcing it, reminding that the legitimacy of courts rests on the perceived fairness of the process, which requires a human touch.

The address highlighted a balanced vision: leveraging technology for efficiency while safeguarding the essential humanity of judicial decision-making.

New Era of Digital Justice: India-UK Strengthen Judicial Ties



On November 6, 2025, Jaisalmer House, New Delhi became the stage for a landmark collaboration between India and the United Kingdom to advance digital justice. The meeting, chaired by Shri Niraj Verma, Secretary (Department of Justice), highlighted a shared commitment to modernizing courtrooms and making justice more accessible through technology.

A Shared Vision with Judicial Leadership: India's e-Courts Project Phase III was presented as a transformative initiative—moving beyond digitization to reimagine judicial processes for efficiency, transparency, and inclusivity. Significantly, the eCommittee, Supreme Court of India, highlighted its unwavering commitment to shaping the digital roadmap,

reinforcing the judiciary's leadership in driving innovations that will define the future of justice delivery. This reinforced the judiciary's direct involvement in steering innovations that will define the future of justice delivery.

Global Exchange and Technology at the Forefront:

The UK delegation shared experiences from their digital journey, while the eCommittee Supreme Court of India showcased India's innovations such as the integration of the Case Information System (CIS) with the Interoperable Criminal Justice System (ICJS) demonstrating India's ability to scale complex platforms across diverse

contexts. The roadmap emphasizes AI-assisted tools to support judges and litigants, including automated summarization of lengthy judgments, multilingual legal research, and machine translation to ensure justice remains inclusive and accessible to all citizens.

Both nations agreed to establish a structured collaborative framework comprising a Core Technical Working Group to track pilots and progress, alongside a larger Consultative Group to provide broader expertise and support, ensuring sustained momentum in advancing digital justice initiatives.

Digital Courts 2.1 and Nomination of Judicial Officers for Pilot Testing



Digital Courts is a flagship, central-level initiative of the eCommittee aimed at revolutionizing traditional paper-based judicial processes into a fully digital, technology-driven ecosystem. The project seeks to make courts paperless, accessible, and efficient, enabling judges, advocates, and litigants to seamlessly interact with case files and documents online, anytime and anywhere.

By re-engineering judicial workflows, Digital Courts establish a modern, citizen-centric, and eco-friendly system that enhances transparency, accelerates justice delivery, and reduces operational costs. It represents a paradigm shift in how justice is administered, aligning with India's vision of a digitally empowered society. Digital Courts 2.1 is implemented in all states on a pilot basis.

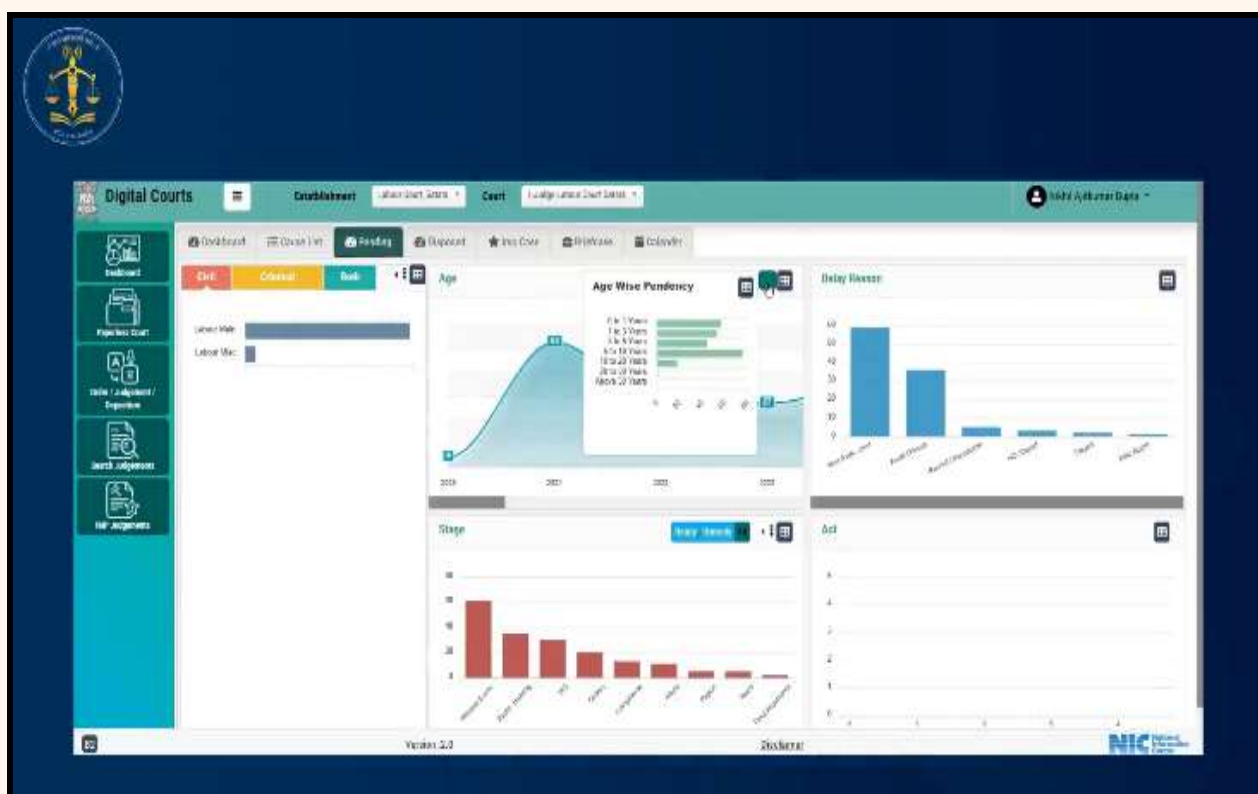
Key Features of Digital Courts 2.1:

- **Dashboard for Case Management:** Judges can view real-time case status, history, and documents including e-filed pleadings, chargesheets, interim orders, and final judgments.
- **Digital Note-Taking & Annotations:** Tools like highlights, sticky notes, and annotations allow judges to mark and organize case files digitally.
- **Voice-to-Text Dictation:** Supports English and 8 Indian languages, enabling judges to dictate orders and judgments directly.
- **Multilingual Translation:** Automated translation of dictated or typed orders into 18 Indian languages, ensuring inclusivity and faster delivery of justice.
- **Templates for Drafting:** Ready-made templates auto-populate case data, simplifying the preparation of orders and judgments.
- **Judgment Search Integration:** Access to Supreme Court Reportable (eSCR) and High Court judgments with tools to highlight and annotate references.
- **Cloud-Based Secure Access:** Judges can securely access case files anytime, eliminating logistical challenges of transporting physical documents.

Advantages of Digital Courts 2.1:

- **Efficiency & Speed:** Eliminates delays caused by manual workflows, stenographers, and translators. Real-time dictation and templates reduce turnaround time.
- **Cost Savings:** Built on Free and Open Source Software (FOSS), avoiding licensing fees and vendor lock-in. Paperless workflows cut printing, storage, and transport costs.

- **Accessibility & Transparency:** Judges, advocates, and litigants can access documents remotely, fostering openness and trust in the judicial process.
- **Enhanced Judicial Performance:** Automation and digital tools improve docket management, legal research, and overall productivity.
- **Inclusivity:** Multilingual support ensures wider accessibility for diverse linguistic groups across India.
- **Environmental Sustainability:** Reduces paper consumption and storage needs, aligning with green initiatives.



eCommittee's Digital Drive: Comprehensive ICT Training for Legal Stakeholders, Judicial Officers, and Legal Professionals



In November 2025, under the direction of the e-Committee Supreme Court of India, the State Judicial Academies conducted extensive ICT training programs, drawing 24,727 participants nationwide. The sessions targeted a broad spectrum of the legal

community including judicial officers, court staff, advocates, clerks, and technical personnel underscoring a steadfast commitment of the eCommittee to modernise the judiciary and improve access to justice through technology.

Andhra Pradesh Judicial Academy: Refresher Programme on Digital Tools & Registry Functions for High Court Staff (ECT_15_2025)



ICT Refresher Program for High Court Registry Staff (ECT_15_2025)

Overview:

On November 1, 2025, the High Court of Andhra Pradesh, in collaboration with the Andhra Pradesh Judicial Academy, hosted a specialized refresher program (ECT_15_2025). The session successfully trained 50 High Court

personnel, focusing on the integration of modern technology within judicial administration.

Core Curriculum & Technical Focus:

The training provided a comprehensive deep dive into the digital infrastructure required for paperless courts, covering:

- Infrastructure & Hardware: Overview of computer systems and software essentials.
- Digital Courtroom Tools: Expertise in e-filing, office suites, PDF management, and specialized legal apps.
- Virtual Proceedings: Best practices for video conferencing and the evolution of hybrid hearings.
- Technical Operations: Fundamentals of networking, data management, server overviews, and large-scale digitization.
- Cybersecurity: Navigating and working securely within cyberspace.

Resource Persons & Subject Matter Experts:

The program was led by a distinguished panel of technical and administrative experts, including:

- Sri D. Yedukondalu, Registrar (IT-cum-CPC)
- Sri Ramana, OSD/Joint Registrar
- Sri M.S.V. Navin Chandra, Joint Registrar
- Sri B. Ramachander, IT Expert
- Sri S. Krishna Kiran, NIC Personnel
- Sri Md. Mobeen, System Officer
- Sri Sk. Hussain Vali, System Assistant



Maharashtra Judicial Academy Conducts Multiple eCourts Enablement Programs Throughout the State



ECT_8_2025: A one-day refresher training on NSTEP Software engaged 5,108 administrative heads, nazarat staff, and process servers from across districts, focusing on the practical use of the NSTEP mobile application for digital process flows and live tracking of summons/notices, which enhanced precision, accountability, and speed in judicial process service.

ECT_10_2025: On 16 November 2025, a specialized training for 77 NIC coordinators and technical staff covered hardware/software maintenance, data replication, monitoring, VC equipment, and LAN connectivity, strengthening the reliability and seamless functioning of the High Court's digital ecosystem.

ECT_16_2025: The Academy implemented the eCourts program at district headquarters, training 339 judicial officers on record digitisation, e-Sewa Kendra functionality, and integration with the National Judicial Data Grid, thereby improving connectivity, transparency, and service delivery across the judiciary.

ECT_13_2025: A computer skill enhancement program (Levels I & II) trained 105 judicial officers of all cadres in productivity tools, accessible PDFs, hardware/software basics, networking, speech-to-text, cybersecurity, case management, e-filing, and video conferencing, resulting in greater ICT literacy and confidence in using digital tools for judicial work.

ECT_9_2025: A large-scale refresher training for 9,427 district court staff focused on Virtual Courts for traffic and transport matters, e-Summons

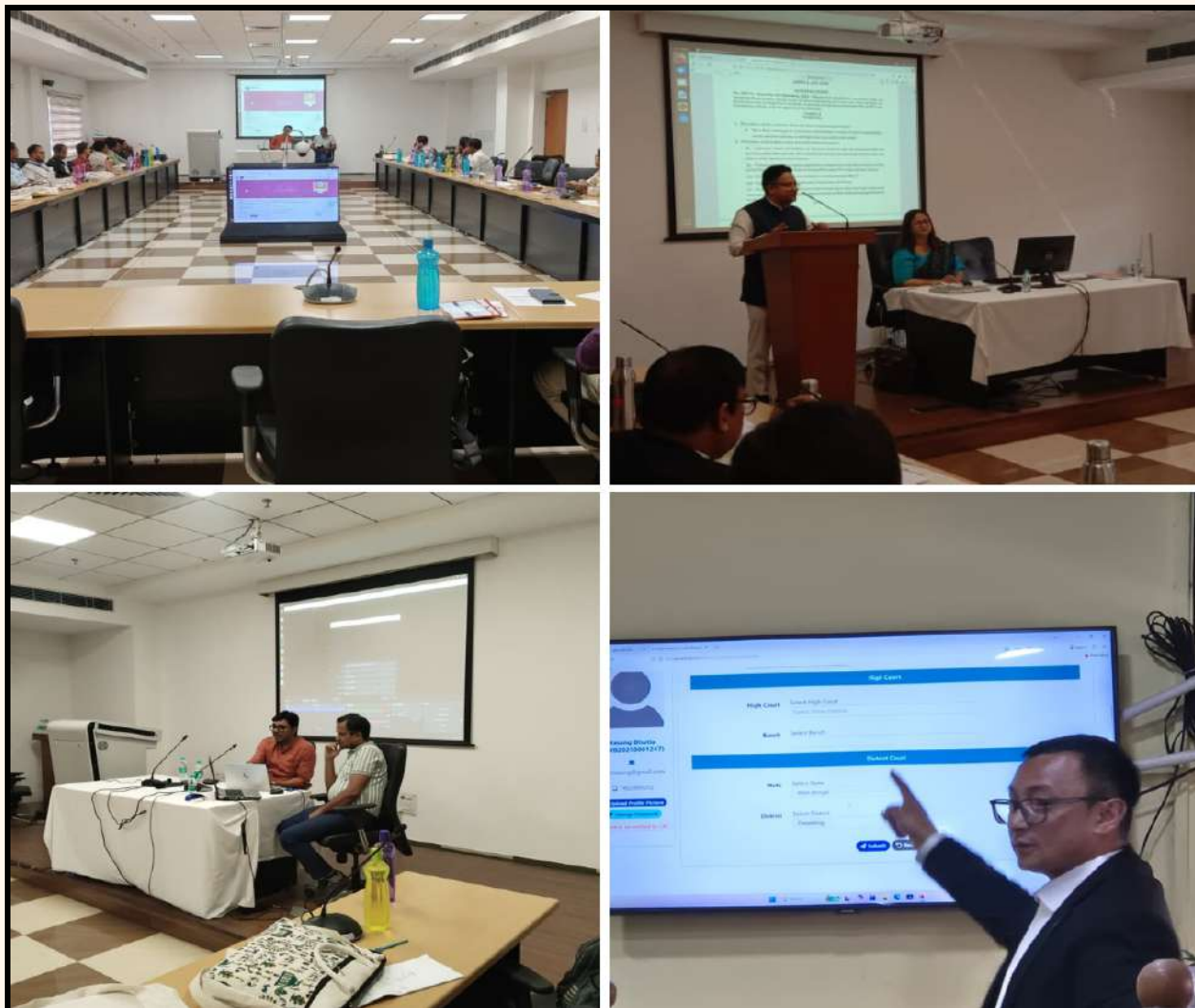
via NSTEP, the e-Sakshya digital evidence platform, CIS 4.0 features, and NJDG monitoring, equipping staff with practical knowledge to manage day-to-day digital responsibilities effectively.

ECT_6_2025: Two High Court-level digitisation trainings on 2 and 23 November 2025 trained 467 officials/staff in metadata standards, scanning protocols, PDF/OCR/ICR practices, digital archiving, and document management, aligning workflows with eCommittee guidelines and ensuring uniform digitisation standards.

ECT_14_2025: On 21 November 2025, a refresher program on cyber laws and digital evidence trained 52 judicial officers in cybercrime adjudication, electronic evidence management and technology-driven case handling, strengthening judicial capacity to address cyber-enabled cases with confidence.

Empowering Judiciary Through Technology – West Bengal Judicial Academy

ECT Programs



ECT_11_2025: On 3 November and 25 November 2025, training sessions were delivered to 126 technical personnel from district courts, including system administrators and system officers. The sessions focused on hardware/software upkeep, data

replication and tracking, video conferencing systems, and LAN networking, building robust on-site technical proficiency and ensuring steady digital functionality and resilient infrastructure across the District Judiciary.

ECT_13_2025: On 11 November 2025, the Academy organised the Computer Skill Enhancement Program Levels I and II for 10 judicial officers and administrative head staff of the District Judiciary. The training concentrated on strengthening practical proficiency in core computer operations, thereby supporting digital judicial functions and enhancing ICT readiness.

ECT_15_2025: On 29 November 2025, a refresher training program was conducted for 50 High Court Registry staff (technical and non-technical). The sessions emphasised the practical application of digital technologies alongside established administrative protocols, resulting in improved workflow optimisation and greater effectiveness in daily court management.

ECT_4_2025, ECT_7_2025, and ECT_12_2025: On 1 November and

11 November 2025, integrated programs were conducted for 340 Advocates and Advocate Clerks statewide. These sessions covered eCourts functionalities such as e-filing portals, document scanning standards, video conferencing systems, NSTEP processes, electronic case management tools (ECMT), and digitisation of court records, kiosk services, and citizen-centric digital workflows.

Through these initiatives, the academy demonstrated its dedication to strengthening institutional capacity, advancing digital adoption, and enhancing judicial practices. By equipping technical staff, judicial officers, registry personnel, and advocates with practical skills and modern tools, the Academy is fostering a judiciary that is resilient, technologically adept, and prepared to meet the evolving challenges of a digital era.

Capacity Building Highlights: Chhattisgarh Judicial Academy Training Programmes

Training on digital services empowers Advocates

Chh'garh Judicial Academy trains taluka court advocates on e-courts services.



Dashboard of the online training platform.

DLSA holds legal awareness drive

BHILAI: The District Legal Services Authority (DLSA), Durg, conducted a comprehensive legal literacy campaign across the district to mark Children's Day. Legal awareness camps were organized at multiple educational institutions, including BM College Durg, Swami Atmanand English Medium Higher Secondary School Durg, and Government Middle School Potla. A total of six judges from the District and Sessions Court, Durg, graced these events with their presence. At the camp in BM College, the presiding judge informed students about the significance of Children's Day, along with crucial laws such as the Domestic Violence Act, Dowry Prohibition Act, and Motor Vehicles Act. They also provided guidance on constitutional rights and duties and career development. Three judges at the Swami Atmanand School camp emphasized the importance of Children's Day, gave tips on preventing cybercrimes, and discussed career building in simple language. At Government Middle School Potla, two judges explained the basic concepts of law and justice and encouraged students to participate actively in competitions organized by the court.

Central Chronicle News

BHILAI: In a significant move towards digitizing the legal infrastructure, an online training programme was successfully held on Sunday for the advocates and clerks of the Taluka Courts. The initiative was conducted under the joint auspices of the Chhattisgarh state Judicial Academy and the High Court of Chhattisgarh, and specifically directed by Principal District Judge J Vinod Kumar. The intensive session was delivered by Pramod Achintya, a Master Trainer from Chhattisgarh, who has earned commendation from the e-Committee, Supreme Court of India. Approximately 45 advocates from the Taluka Courts of Patan, Bhilai-3, and Dhamdha participated and gained valuable knowledge. Achintya provided comprehensive information on the digital services launched by the Supreme Court's e-Committee to ease the work of legal professionals and litigants. Crucial topics covered included the significance of advocates in court computerization, online e-filing of cases, utilizing e-Court Fee and online fine payment facilities, and the efficient operation and advantages of the e-Seva Kendra. Deepak Kosi, Judge and Chairman of the District Court Computer Committee, was also present online to oversee the valuable programme.

FAST FACTS

- Online training given on the digital services introduced by SC e-committee.
- 45 participants from Patan, Bhilai-3 and Dhamdha benefitted from the training.

Key takeaways from the training

The training emphasized the seamless integration of technology into daily legal practice. Participants learned how to use digital platforms for submitting cases, paying fees and fines online, and leveraging the e-Seva Kendra for quick access to case information and services. This step is crucial for enhancing the speed and transparency of judicial processes across the Taluka Courts.

ECT_11_2025: On 16 November 2025, the Chhattisgarh Judicial Academy conducted a training program for 51 technical staff from District Courts, including District System Administrators and System Officers. The sessions addressed essential digital infrastructure skills such as hardware/software

maintenance, data replication and monitoring, video conferencing equipment, and LAN connectivity. This hands-on initiative strengthened technical support capacity, ensuring dependable digital operations and stable court functionality across the District Judiciary.

ECT_7_2025: Between 2 November and 30 November 2025, a series of eCourts training sessions were organised for 480 advocates and advocate clerks at Taluk/Village levels, facilitated through Advocate Master Trainers. The program focused on practical skills in e-filing, NSTEP processes, video conferencing, and hardware/software basics, thereby enhancing digital proficiency among local legal practitioners. This multi-session

effort improved readiness for digital court systems, fostering greater accessibility and efficiency for advocates in cluster districts.

Through these programs, the Chhattisgarh State Judicial Academy advanced its mission of equipping judicial stakeholders with practical digital expertise, ensuring that both technical staff and advocates are prepared to operate effectively within modern, technology-driven court environments.



Empowering Judicial Officers by Delhi Judicial Academy



ECT_16_2025: From 17 to 28 November 2025, the Delhi Judicial Academy hosted a one-day eCourts Program across all district headquarters, engaging 211 judicial officers. The sessions provided a comprehensive overview of the eCourts Project, covering implementation architecture, CIS principles, ICT tools for paperless courts, e-Filing and ICJS processes,

NJDG data analytics, digitisation standards, and hybrid-hearing procedures. With live demonstrations led by technical specialists and master trainers, participants gained immediate practical exposure, enabling swift adoption at the field level and reinforcing judicial officers' ability to operate effectively within modern digital court systems.

From Cyber Evidence to Court Digitization: Assam Judicial Academy's Capacity-Building Programs for Officers & Staff



ECT_14_2025: On 8 November 2025, the Academy conducted a refresher program on cyberlaws and digital evidence management for 56 judicial officers. The sessions explored emerging cybercrime trends, jurisdictional challenges, intermediary responsibilities, novel threats, and protocols for evidence collection and preservation. Coverage also included forensic science methods and courtroom evaluation standards. By emphasising

preparedness for videoconferencing and digital case handling, the program strengthened judicial expertise in cyber regulations and reinforced confidence in managing technology-driven adjudication.

ECT_15_2025: On 29 November 2025, a refresher training was held for 25 High Court Registry staff, both technical and non-technical. The program concentrated on integrating digital solutions with established administrative practices to

streamline daily operations, reinforce technology-enabled workflows, and enhance the efficiency of registry functions. This initiative bolstered the operational backbone of the High Court, ensuring smoother and more reliable court administration.

ECT_6_2025: Also on 29 November 2025, the Academy organised a digitisation training program for 25 High Court officials/staff. The sessions provided structured guidance on digitisation workflows, metadata standards, scanning protocols, PDF/A and OCR/ICR techniques, digital archiving, and document management aligned with eCommittee guidelines. Participants gained practical knowledge of pre-scanning, scanning, and post-scanning processes, along with quality control measures, thereby equipping them to build a secure and accessible digital repository of judicial records.

These initiatives highlight the Assam Judicial Academy's commitment to advancing judicial preparedness in cyber law, strengthening registry operations, and professionalising digitisation practices, ensuring that officers and staff are equipped to support a judiciary that is modern, resilient, and technology-integrated.

ECT_14_2025: On 8 November 2025, the Assam Judicial Academy organised a refresher program on cyber laws and digital evidence for 21 judicial officers. The training explored contemporary cybercrime patterns, jurisdictional complexities, platform responsibilities, emerging digital threats, and protocols for evidence acquisition and preservation. It also addressed forensic methodologies and standards for evaluating evidence during trial. By strengthening competence in virtual hearings and cyber case adjudication, the program

advanced judicial preparedness in handling technology-driven matters and reinforced confidence in applying cyber regulations within court processes.

ECT_6_2025: On 29 November 2025, a specialised digitisation training was conducted for 9 High Court officials and staff engaged in record conversion and digital archiving. The sessions built foundational knowledge of scanning judicial records, metadata requirements, PDF/A compliance, and OCR/ICR techniques, alongside structured modules on organising files and

linking them with case management systems. By equipping participants with practical digitisation workflows and quality control measures, the program supported the creation of secure, accessible repositories of judicial records. These initiatives reflect the Academy's focus on modernising judicial processes through cyberlaw expertise and digitisation practices, ensuring that officers and staff are equipped to sustain a justice system that is both technologically resilient and forward-looking.



Gujarat State Judicial Academy: Strengthening Judiciary Through Technology –Cyber Laws, Registry Efficiency & Digitization Initiatives



ECT_14_2025: On 24 and 26 November 2025, the Gujarat State Judicial Academy conducted a refresher program on cyber laws and digital evidence for 54 judicial officers. The training addressed contemporary cyber threats, jurisdictional concerns, service provider obligations, new forms of cyber violations, methods of digital

evidence recovery, forensic investigation techniques, and judicial evaluation standards. By sharpening skills in remote hearings and technology-based disputes, the program reinforced judicial officers' ability to navigate complex cyber matters and strengthened institutional readiness for technology-assisted adjudication.

ECT_6_2025 and ECT_15_2025: On 29 November 2025, two specialised programs were held for a combined group of 122 High Court officials and staff, including digitisation personnel, technical members, and registry staff.

The **ECT_6_2025** digitisation training built foundational expertise in scanning judicial records, metadata standards, PDF/A compliance, OCR/ICR practices, and integration with case management systems, alongside pre- and post-scanning procedures.

In parallel, the **ECT_15_2025** refresher program enhanced registry operations by focusing on effective use of digital tools and sound administrative practices, improving

productivity and workflow efficiency. Together, these initiatives advanced technical competencies, standardised protocols, and strengthened digital infrastructure, supporting platforms such as CIS and NJDG while moving towards a paper-light judiciary.

These programs underscore the Gujarat Judicial Academy's role in advancing cyber law expertise and modernising High Court operations through digitisation and technology-enabled administration, ensuring that judicial officers and staff are equipped to sustain a justice system that is agile, reliable, and digitally progressive.

Advancing Judicial Efficiency: Three Comprehensive eCourts programs Conducted at Judicial Academy, Jharkhand



ECT_10_2025 and ECT_11_2025:

On 2 November and 23 November 2025, the Jharkhand Judicial Academy conducted dedicated training programs for 81 technical staff and NIC coordinators from the High Court and district courts. The sessions concentrated on strengthening the technical backbone of judicial institutions through modules on hardware/software upkeep, data replication and monitoring, server and network administration,

video-conferencing systems, and LAN management. Guided by master trainers and NIC experts, participants gained practical knowledge in troubleshooting, secure data handling, and maintaining critical digital infrastructure, thereby reinforcing the seamless functioning of court systems.

ECT_7_2025: From 17 to 23 November 2025, the Academy organised the Advocate/Advocate Clerk eCourts program at Taluk/Village levels, reaching 1,100

advocates and clerks through Advocate Master Trainers. The initiative provided specialised training on eCourt services, e-filing templates, advocate diary customisation, and procedural rules for electronic filing. By extending digital skills to practitioners at the grassroots level, the program ensured wider adoption of eCourts tools, strengthened professional readiness, and promoted consistent use of

technology across multiple administrative layers of the legal system.

These initiatives highlight the Jharkhand Judicial Academy's commitment to fortifying technical infrastructure and expanding digital literacy among legal professionals, ensuring that both staff and advocates are equipped to support a judiciary that is efficient, accessible, and future-ready.



Empowering Judges Through ICT, AI & Contemporary Practices – Karnataka Judicial Academy Programme



The Karnataka Judiciary Academy conducted three training programs in November 2025.

ECT_18_2025: On 3–4 November 2025, the Academy conducted the ICT & eCourts Induction Program for 2 newly recruited Direct District Judges of the 2025 batch. The two-day sessions introduced participants to ICT tools essential for

judicial functioning, including case management systems, digital documentation, and online workflows. By familiarising judges with eCourts infrastructure at the outset of their careers, the program ensured readiness to operate effectively within technology-enabled judicial environments.

ECT_17_2025: From 13–15 November 2025, a three-day offline training was organised for 31 civil judges of the 2025 batch. The program centred on Team Adalat AI, highlighting its role in supporting judicial processes, improving efficiency, and enhancing digital preparedness. Practical demonstrations and use-case discussions enabled participants to understand how AI tools can be integrated into routine judicial functions, thereby strengthening their ability to adapt to evolving digital innovations in the justice system.

ECT_14_2025: On 20–21 November 2025, a two-day training program was held at the Center for Criminal Investigation, Training, and Research (CCITR), Bengaluru, engaging 27 judicial officers from different cadres. The sessions focused on updating professional skills through

contemporary judicial practices, procedural developments, and competency-building exercises. Interactive discussions and practical demonstrations provided participants with relevant insights to enhance their effectiveness in judicial roles, reinforcing professional growth and adaptability. These programs illustrate the Karnataka Judicial Academy's focus on orienting new judges to digital systems, introducing civil judges to AI-enabled tools, and updating officers on evolving judicial practices. By combining induction, innovation, and skill development, the Academy is fostering a judiciary that is adaptable, technologically aware, and professionally equipped to meet contemporary challenges.

Building Judicial Expertise: Refresher on Cyber Laws and Master Trainer program on CIS at Kerala Judicial Academy



ECT_14_2025: On 6–7 November 2025, the Kerala Judicial Academy delivered a refresher course on cyber laws and digital evidence to 34 judicial officers. The sessions examined civil and criminal jurisdictional aspects, the role of internet service providers in judicial proceedings, and best practices for

managing and assessing electronic evidence in cybercrime cases. By engaging officers in practical discussions on emerging cyber issues and evidentiary standards, the program enhanced their ability to address technology-related disputes with greater confidence and precision.

ECT_3_2025: On 5, 14, and 15 November 2025, the Academy hosted the Master Trainer Program for 17 judicial officers. The training introduced participants to ECMT tools, CIS software features, and the functioning of CIS and its periphery. Officers also gained hands-on experience with the Ubuntu operating system and LibreOffice, strengthening their technical proficiency in judicial IT systems. This initiative prepared participants to act as resource persons, capable of

guiding peers in effectively using digital platforms for judicial work.

The Kerala Judicial Academy's November programs underscored its role in strengthening judicial officers' expertise in cyber law while expanding their technical proficiency with core ICT systems. By combining legal updates with practical digital training, the Academy is cultivating a judiciary that is both well-versed in emerging challenges and capable of operating seamlessly within technology-enabled court environments.



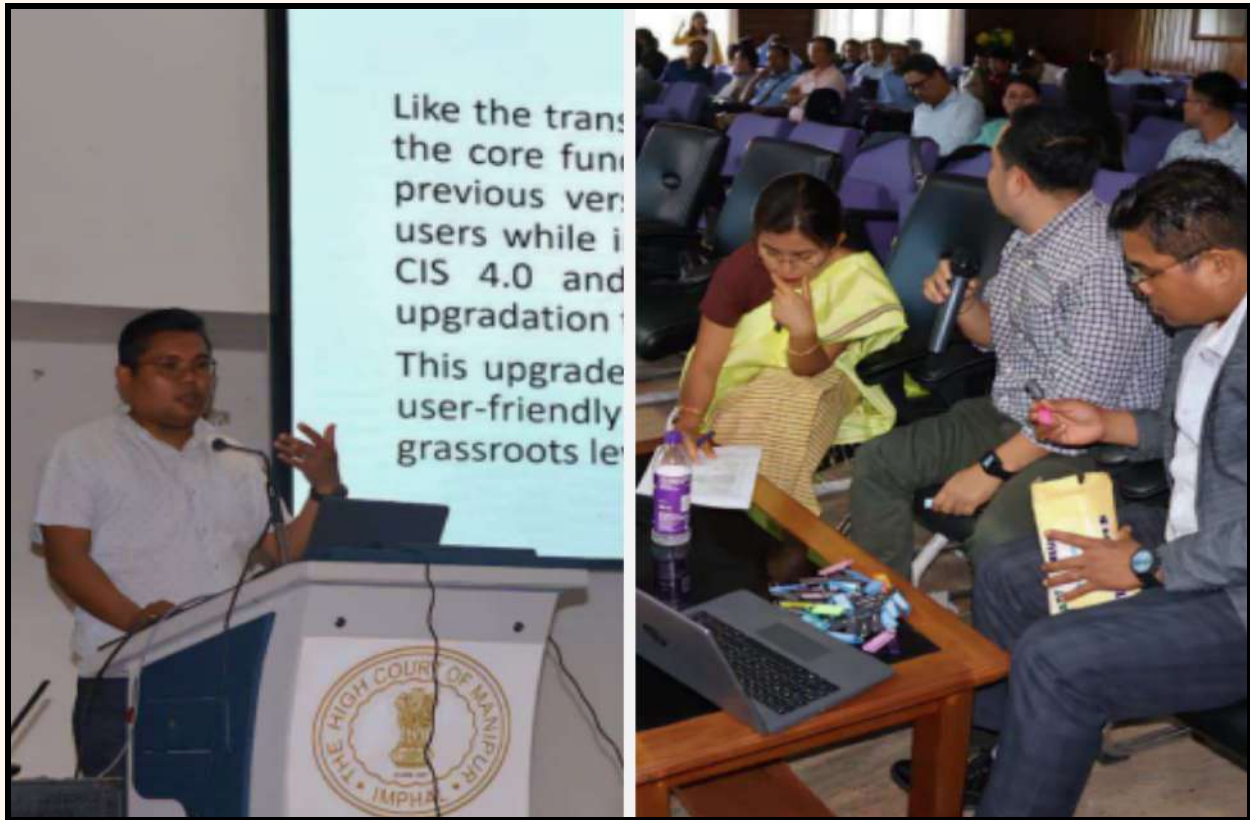
Strengthening Process Management: Statewide NSTEP Refresher Training Conducted by Tamil Nadu Judicial Academy



ECT_8_2025: On 15 November 2025, the Academy organised a one-day refresher program on NSTEP software for 3,500 court employees, including administrative heads and process servers across all districts. The training addressed change management principles, the specific responsibilities of Nazarat and process servers, and the operational features of CIS Core and Periphery.

Sessions covered process generation, allocation, delivery, and management, along with practical use of the NSTEP mobile application. By equipping staff with structured knowledge and hands-on exposure, the program strengthened efficiency in process service, improved coordination within court administration, and supported the transition toward judicial workflows.

Enhancing Digital Competence: District Judiciary Court Staff Trained on eCourts, CIS & NSTEP at Manipur Judicial Academy



ECT_9_2025: A training program held on 8 November 2025 at Manipur Judicial Academy brought together 93 court employees from the District Judiciary to strengthen their digital proficiency under the eCourts initiative. The sessions concentrated on data management, process management, and other core areas designed to enhance operational

efficiency. Participants also witnessed real-time demonstrations of CIS and NSTEP integration, showcasing how electronic servicing of procedures can streamline workflows and improve reliability in day-to-day court operations.

Capacity-Building Initiatives Reflects The Training And Skill Enhancement Focus For Stakeholders of Madhya Pradesh State Judicial Academy



ECT_7_2025: The Academy launched its Advocate/Advocate Clerk eCourts program at Taluk/Village levels on 1 November 2025, reaching 1,100 participants. Sessions provided practical exposure to e-filing templates, NSTEP processes, video conferencing, and hardware/software basics. By extending digital skills to practitioners across cluster districts, the initiative strengthened their ability to operate within electronic

court systems. A recording of the program, available on YouTube, has drawn 1,282 views, reflecting strong engagement with this capacity-building effort.

ECT_11_2025: On the same day, a dedicated training program was held for 35 District System Administrators and System Officers. The focus was on maintaining and managing digital infrastructure through modules on hardware/software upkeep, data replication and monitoring, video

conferencing equipment, and LAN connectivity. With hands-on guidance from master trainers and NIC personnel, participants enhanced their troubleshooting and server administration skills, ensuring reliable IT-enabled judicial processes across district courts.

ECT_12_2025: On 29 November 2025, the Academy convened the Computer Skill Enhancement Program (Levels I and II) for advocates and clerks. The sessions built competence in ICT tools central to eCourts and digital case management, preparing the bar for a technology-oriented justice ecosystem. A recording of the program, available on YouTube, has received 66 views, marking growing interest in digitally enabled legal practice.

ECT_14_2025: On 22 November 2025, a refresher course on Cyber Laws and Digital Evidence was

conducted for 53 judicial officers. The curriculum examined evolving cybercrime patterns, jurisdictional issues, intermediary responsibilities, forensic techniques, and standards for electronic evidence. By strengthening proficiency in video conferencing and cyber case management, the program advanced judicial readiness for technology-driven adjudication.

Through a diverse set of programs in November, the Madhya Pradesh State Judicial Academy addressed the needs of advocates, clerks, technical staff, and judicial officers alike. By combining grassroots digital literacy, infrastructure management, ICT skill enhancement, and cyber law expertise, the Academy is broadening the digital capacity of the judiciary and legal community, ensuring resilience and efficiency across multiple layers of the justice system.

Meghalaya State Judicial Academy: Building Judicial Expertise in Cybercrime & Electronic Evidence



A refresher training program ECT_14_2025 for cyber laws & appreciation and handling of digital evidence was held on 22.11.2025 at Meghalaya State Judicial Academy. The training was conducted for 40 judicial officers of all the districts in the conference room, High Court of Meghalaya. Mr. Nisheeth Dixit,

Advocate, High Court of Rajasthan & Cyber Law Consultant, was invited to be the trainer in the aforementioned training considering his expertise in cyber law and crimes. The trainer also highlighted important judgements of the Hon'ble Supreme Court and High Courts with reference to the subject.

From High Court Staff to Advocates: Digital Skill Enhancement & NSTEP Training by Orissa Judicial Academy



The Orissa Judicial Academy conducted multiple programmes in the month of November.

ECT_10_2025: On 22-23 November 2025, the Academy conducted a training program for 29 technical staff and NIC coordinators of the High Court. The sessions concentrated on strengthening digital infrastructure through modules on hardware/software

maintenance, data replication, server and network management, video-conferencing systems, and LAN connectivity. With guidance from master trainers and NIC experts, participants gained practical skills in troubleshooting, secure data handling, and system upkeep, ensuring stable and uninterrupted functioning of court IT systems.

ECT_12_2025: On the same dates, a parallel program was organised to enhance the computer skills of advocates and their clerks. Participants were introduced to document scanning standards, accessible PDF creation, file conversion methods, and digital submission protocols, alongside training in office suite applications and browser/email efficiency. They also engaged with eCourts technologies, e-filing procedures, kiosk services, and citizen-oriented platforms. This initiative broadened digital literacy among practitioners, improving their ability to navigate technology-driven court processes.

ECT_8_2025: On 29 November 2025, a refresher program on NSTEP software was conducted for 439 court staff, including administrative heads and process servers across districts. The training covered change management concepts, the role of

Nazarat and process servers, CIS Core and Periphery features, and the full cycle of process generation, allocation, delivery, and management. Practical demonstrations of the NSTEP mobile application reinforced participants' understanding, equipping them to streamline service of processes and strengthen administrative efficiency. The November initiatives of the Orissa Judicial Academy catered to varied groups—technical staff, advocates, clerks, and process servers—through targeted programs. By combining training in infrastructure upkeep, digital skill enhancement, and process service systems, the Academy has strengthened both the operational capacity and technological adaptability of the judiciary, positioning it to deliver justice more efficiently in a digitally evolving environment.

Strengthening Digital Judicial Skills: Master Trainer Program on CIS & ECMT Tools for Judicial Officers at Rajasthan State Judicial Academy



A two-day Comprehensive Master Trainer Training Program (ECT_3_2025) was successfully conducted on 08–09 November 2025 at the Rajasthan State Judicial Academy, with the active participation of 38 Judicial Officers. The program was designed to equip participants with deeper insights into the working of CIS & Periphery, ECMT tools, and advanced features of CIS software. Alongside, officers strengthened their practical skills in

LibreOffice and the Ubuntu Operating System, ensuring smoother integration of technology into judicial processes.

The training significantly enhanced the technical competence of Judicial Officers, enabling them to apply CIS software and allied tools more effectively in their daily judicial work, thereby advancing the judiciary's digital transformation journey.

Empowering Judges & Court Staff Through Technology at Sikkim Judicial Academy



On 27 November 2025, the Sikkim Judicial Academy successfully conducted three impactful training programs under the eCourts Project, strengthening digital capacity across the judiciary.

ECT_8_2025 – Refresher Program for Master Trainers: 49 Judicial Officers participated in this advanced refresher program. The sessions covered key digital initiatives under the eCourts Project,

including the Phases of eCourts, use of NJDG for case data monitoring, and demonstrations of the eCourt Services portal/app, JUSTIS app, and CIS 4.0. Officers were also introduced to eFiling 3.0, online ePayment of court fees, and ICJS integration for justice agencies. The training further highlighted scanning and digitization of records, NSTEP for electronic service of processes, and emerging applications of AI and

Machine Learning in the judiciary. Discussions also touched upon digital courtrooms and live streaming of proceedings. Judicial Officers gained advanced digital knowledge, enabling them to lead technology adoption and streamline case management in their courts.

ECT_9_2025 – Refresher Program for Court Staff: This program trained 26 staff members of the District Judiciary, focusing on case flow management and the structure of court establishments. Practical sessions on LibreOffice Writer enhanced documentation skills, while live demonstrations of CIS and NSTEP integration provided hands-on exposure to digital case handling. Court staff strengthened their operational efficiency and digital readiness, ensuring smoother case processing and service delivery.

ECT_12_2025 – Computer Skill Enhancement Program (Level I & II): 31 staff members participated in this skill-building program. Training covered NJDG, eSewa Kendra, scanning and digitization, paperless courts, eFiling, Virtual Courts, CIS, NSTEP, and the role of Artificial Intelligence in judicial processes. The Resource Person emphasized how the eCourts Project accelerates court procedures by reducing manual interventions.

Participants developed essential computer skills and a deeper understanding of digital court initiatives, preparing them to contribute effectively to the judiciary's digital transformation.

The session is also available for viewing on YouTube at: <https://youtu.be/iD8aAArch7E>.

Digital Transformation in Judiciary: Tripura's Training Programs on CIS, NSTEP & Digitization



The Tripura Judicial Academy organized a series of specialized training programs in November 2025, aimed at strengthening digital practices across the judiciary.

ECT_8_2025 – Refresher Training for Court Staff (01.11.2025): 18 participants, including court staff, administrative heads, Nazarat officials, and process servers, attended this program. The sessions

focused on change management, defined roles and responsibilities in implementing National Service and Tracking of Electronic Processes (NSTEP), fundamentals of CIS, and data integrity practices. Participants explored new features of CIS 4.0, process management modules, and the NSTEP mobile application, along with an overview of the e-Summons portal. The training was led by Smt.

Papia Das, System Officer, West Tripura Judicial District, Agartala, and Sri Keshab Debnath, System Assistant, West Tripura Judicial District, Agartala. Participants gained clarity on digital workflows and strengthened their ability to manage CIS and NSTEP functions effectively in daily court operations.

ECT_6_2025 – Digitization Training at High Court Level (15.11.2025): This program trained 13 officials and staff of the High Court of Tripura on digitization practices. Topics included document scanning standards, OCR, metadata structuring, digital preservation, security protocols, backup and disaster recovery, and integration with the eCourts system. Hands-on workflow demonstrations ensured practical exposure. The sessions were conducted by Sri Narayan Saha, System Analyst, High Court of Tripura. Officials developed a strong

foundation in digitization techniques, enabling secure and efficient preservation of judicial records.

ECT_5_2025 – Training for Court Managers & Administrative Heads (15.11.2025): A total of 39 court managers and administrative staff from the District Judiciary participated. The program introduced the purpose of the eCourts Project, IT infrastructure essentials, digitization and preservation strategies, budget preparation, and CIS features including CIS 4.0. The sessions were facilitated by Sri Debasish Chakraborty and Sri Pijush Debnath, System Assistants, eCourt Services, High Court of Tripura. Court managers and administrators enhanced their capacity to oversee digital initiatives, ensuring smoother implementation of eCourt directives and efficient resource management.

Empowering Court Staff and Judicial Officers Through Technology & Cybercrime Training at Uttarakhand Judicial and Legal Academy



ECT_9_2025: Refresher Training for Court Staff held on 02 and 16 November 2025, this program brought together 73 court staff from the District Judiciary. The sessions emphasized digitization workflows, Roznama, ICJS integration, civil and

criminal process generation, and service through NSTEP. Participants also explored monitoring mechanisms for Nazarat, e-Prison linkages, and structured digitization practices. Staff members strengthened their operational

knowledge of digital tools, enabling smoother case handling and more reliable process management.

ECT_14_2025: Cyber Laws and Digital Evidence Training Conducted on 24 November 2025, this program engaged 28 Judicial Officers in an in-depth exploration of cyber law and electronic evidence. Discussions covered jurisdictional aspects of cybercrime, the role of Internet Service Provider and best practices for handling digital evidence. Officers examined types of cybercrime such as hacking, phishing, ransomware, identity theft, and financial frauds, along with insights into the Indian Cyber Crime Coordination Centre (I4C). Case studies illustrated real-world

methods used in high-profile cybercrimes, while sessions on investigation techniques, organized crime networks, and transnational connectivity provided practical context. Judicial Officers gained sharper expertise in addressing cybercrime cases, equipping them to evaluate electronic evidence with confidence and apply legal frameworks effectively in the digital domain.

These initiatives collectively strengthened the Academy's role in building digital competence, equipping judicial personnel with practical expertise to manage modern court processes and respond effectively to emerging challenges in the justice system.

High Court Bytes: Our Tech Milestones

High Court of Jharkhand Launches “Jharkhand District Judiciary” App



The High Court of Jharkhand launched an Android app called "Jharkhand District Judiciary" on November 15, 2025, during its Silver Jubilee celebrations. The app was unveiled by Hon'ble Mr. Justice Surya Kant. The App consolidates information of all District and Sub-divisional Courts into a single

digital platform and aims to enhance accessibility and transparency by digitizing information for District Courts across the state, providing features like case status, daily cause lists, Orders/Judgments, e-filing, Display Board, Online Payment and Court Calendar.

eOffice Portal Launched At Gauhati High Court Kohima Bench



The eOffice Portal for Gauhati High Court Kohima Bench was launched on 19th November 2025 by Hon'ble Mr. Justice Michael Zothankhuma, JAD Judge, Gauhati High Court along with Hon'ble Mrs. Justice Yarenjungla Longkumer, Judge, Gauhati High Court. eOffice aims to transform traditional file

management and office procedure into an efficient, paperless, and transparent digital workflow.

With the launch of eOffice, file movement, note approvals, correspondence, and record management within the High Court are now processed electronically. This transition significantly reduces

paper usage, minimizes delays associated with physical file handling, and enhances the overall accountability and traceability of office operations. The adoption of eOffice is a major stride toward modernizing the court's

administrative ecosystem, creating a more transparent, sustainable, and technology-driven working environment aligned with national digital standards.



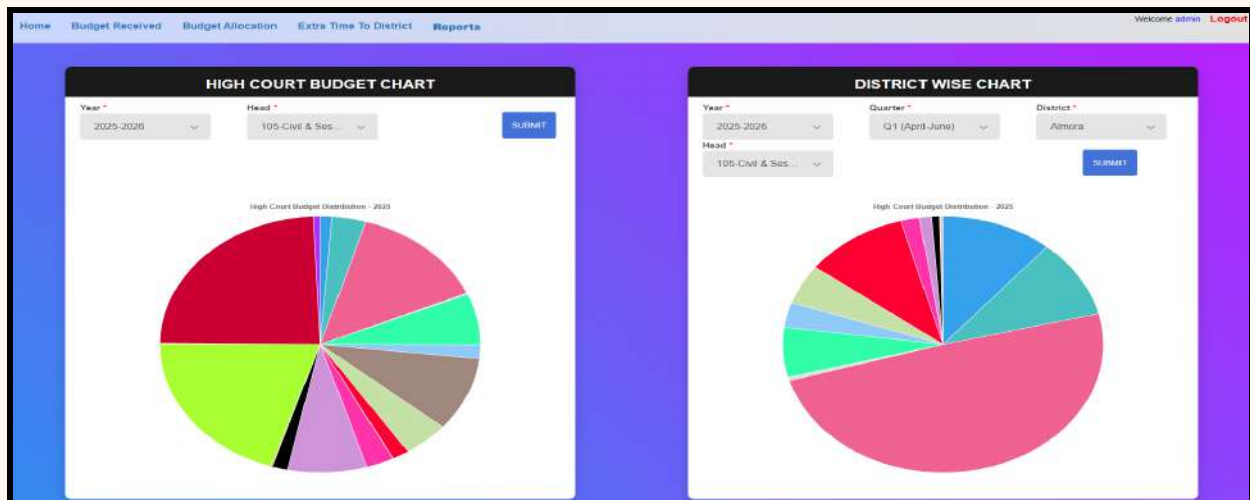
Implementation of Courtroom Live Audio – Video Streaming System at High Court of Madhya Pradesh



To promote transparency and accessibility, the Courtroom Live Audio-Video Streaming System (MPHC-CLASS) has been successfully implemented at the Principal Seat Jabalpur, District Court Jabalpur, and the tehsils of Patan and Sihora. This initiative enables real-time streaming of court proceedings, allowing the public to

view sessions directly over the internet. Live streaming can be accessed at: <https://live.mphc.gov.in/> The introduction of MPHC-CLASS marks a significant step toward open justice, ensuring wider public engagement and fostering trust in judicial processes through digital transparency.

Budget Monitoring System Software Platform Developed for High Court of Uttarakhand



The High Court of Uttarakhand introduced a Budget Monitoring System, a secure software platform designed to modernize financial management across the District Judiciary. Operating exclusively on the NICNET network, the system provides a controlled environment for preparing, submitting, and tracking quarterly budget demands. Through its structured workflow, users can raise fund requisitions under specific budget heads and object codes, ensuring accuracy, consistency, and transparency in

financial reporting. The platform minimizes manual errors by mandating proper categorization, while its interactive dashboard with graphical displays allows real-time monitoring of budget requests. This innovation not only streamlines fund management but also strengthens coordination between judicial units and administrative authorities. By centralizing budget data, it reduces paperwork, enhances accountability, and supports better planning and decision-making.

Statewise e-Initiatives Rollout Status as on 30.11.2025

Number of Cases Facilitated Through Video Conferencing Platform

S. No.	High Court	High Courts	District Courts	Grand Total
1	Allahabad	248912	6623317	6872229
2	Andhra Pradesh	419799	1454996	1874795
3	Bombay	90652	299868	390520
4	Calcutta	179795	177211	357006
5	Chhattisgarh	105119	451990	557109
6	Delhi	322201	7407158	7729359
7	Gauhati – Arunachal Pradesh	3461	8698	12159
8	Gauhati – Assam	267699	542994	810693
9	Gauhati – Mizoram	4288	13268	17556
10	Gauhati – Nagaland	1463	1259	2722
11	Gujarat	419594	232929	652523
12	Himachal Pradesh	186187	201486	387673
13	Jammu & Kashmir	264955	593165	858120
14	Jharkhand	224638	742156	966794
15	Karnataka	1277030	190259	1467289
16	Kerala	250409	688583	938992
17	Madhya Pradesh	694525	1160022	1854547
18	Madras	1528930	466473	1995403
19	Manipur	54905	18575	73480
20	Meghalaya	6866	75775	82641
21	Orissa	357994	362357	720351
22	Patna	278198	3244052	3522250
23	Punjab & Haryana	649915	3672280	4322195
24	Rajasthan	254028	263027	517055
25	Sikkim	915	17712	18627
26	Telangana	1527608	201118	1728726
27	Tripura	22524	42440	64964
28	Uttarakhand	90974	51428	142402
	Total	9733584	29204596	38938180

Status of Implementation of Rules of Video Conferencing as on 30.11.2025

Sr. No.	High Court	Whether the Rules of Video Conferencing is implemented in High Court	Whether the Rules of Video Conferencing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	Yes
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	Yes	Yes
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	28	28
	Not Implemented	0	0

Status of Implementation of Rules of e-Filing as on 30.11.2025

Sr. No.	High Court	Whether the Rules of e-Filing is implemented in High Court	Whether the Rules of e-Filing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	No	No
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati – Nagaland	Yes	Yes
11	Gujarat	No	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	25	25
	Not Implemented	3	3

E-Filing Total Count as on 30.11.2025

S. no.	State	Total number of cases instituted for the month			Out of the total number of cases instituted for the month, Number of cases efiled		
		High Court	District Court	Total	High Court	District Court	Total
1	Allahabad	28755	381727	410482	543	404	947
2	Andhra Pradesh	6187	32401	38588	1081	0	1081
3	Bombay	7209	95652	102861	3924	21109	25033
4	Calcutta	6208	107263	113471	278	46	324
5	Chhatisgarh	28	245	273	17	223	240
6	Delhi	5723	79534	85257	11939	51359	63,298
7	Gauhati- Assam	2326	13746	16072	79	1120	1199
8	Gauhati- Arunachal Pradesh	176	971	1147	NIL	NIL	NIL
9	Gauhati- Mizoram	67	1530	1597	NIL	NIL	NIL
10	Gauhati- Nagaland	89	395	484	NIL	NIL	NIL
11	Gujarat	7829	277261	285090	103	5372	5475
12	Himachal Pradesh	6877	42904	49781	61	1901	1962
13	Jammu & Kashmir	1344	20710	22054	111	12427	12538
14	Jharkhand	3795	41544	45339	2	94	96
15	Karnataka	9102	180725	189827	427	30026	30453
16	Kerala	9244	86295	95539	9212	77933	87145
17	Madhya Pradesh	14,451	98,985	113,436	12,704	1,958	14,662
18	Madras	42391	125308	167699	5970	64100	70070
19	Manipur	275	2069	2344	275	2069	2344
20	Meghalaya	127	390	517	0	0	0
21	Orissa	7272	47023	54295	1334	1675	3009
22	Patna	11744	50478	62222	11744	5910	17654
23	Punjab & Haryana	24612	NA	NA	6217	11755	17972
24	Rajasthan	19574	123321	142895	9474	619	10093
25	Sikkim	22	448	470	22	121	143
26	Telangana	6828	8522	15350	305	5622	5927
27	Tripura	189	20619	20808	41	2752	2793
28	Uttarakhand	1781	12547	14328	19	256	275
	TOTAL	224225	1852613	2052226	75882	298851	374733

Status of Implementation of e-Sewa Kendras as on 30.11.2025

Sr. No.	High Court	Whether the e-Sewa Kendra is implemented in High Court	Functioning e-Sewa Kendras in High Courts (A)	Whether the e-Sewa Kendra is implemented in District Courts	Functioning e-Sewa Kendras in District Courts (B)	Total (A+B)
1	Allahabad	Yes	2	Yes	111	113
2	Andhra Pradesh	Yes	4	Yes	34	38
3	Bombay	Yes	3	Yes	40	43
4	Calcutta	Yes	1	Yes	17	18
5	Chhattisgarh	Yes	1	Yes	23	24
6	Delhi	Yes	1	Yes	13	14
7	Gauhati - Arunachal Pradesh	Yes	1	Yes	29	30
8	Gauhati - Assam	Yes	2	Yes	78	80
9	Gauhati - Mizoram	Yes	1	Yes	8	9
10	Gauhati - Nagaland	Yes	1	Yes	11	12
11	Gujarat	Yes	1	Yes	195	196
12	Himachal Pradesh	Yes	1	Yes	22	23
13	Jammu and Kashmir	Yes	2	Yes	25	27
14	Jharkhand	Yes	2	Yes	62	64
15	Karnataka	Yes	3	Yes	26	29
16	Kerala	Yes	1	Yes	161	162
17	Madhya Pradesh	Yes	3	Yes	217	220
18	Madras	Yes	7	Yes	310	317
19	Manipur	Yes	1	Yes	20	21
20	Meghalaya	Yes	1	Yes	16	17
21	Orissa	Yes	1	Yes	183	184
22	Patna	Yes	1	Yes	107	108
23	Punjab and Haryana	Yes	1	Yes	123	124
24	Rajasthan	Yes	2	Yes	17	19
25	Sikkim	Yes	1	Yes	10	11
26	Telangana	Yes	1	Yes	98	99
27	Tripura	Yes	1	Yes	16	17
28	Uttarakhand	Yes	1	Yes	39	40
	Implemented	28	48	28	2011	2059
	Not Implemented	0		0		

Status of Implementation of e-Payments as on 30.11.2025

Sr. No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	Yes
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	25	25
	Not Implemented	3	3

Status of Implementation of ICJS as on 30.11.2025

Sr. No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	Yes
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	Yes
12	Himachal Pradesh	Yes
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	Yes
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	Yes
	Implemented	27
	Not Implemented	1

Statistics of Virtual Courts as on 30.11.2025

S.no.	Virtual Court Establishment	Opening Balance of cases at the beginning of the month in Virtual Courts (A)	Cases Instituted during the month in Virtual Courts (B)	Total cases for the month in Virtual Courts (A+B)	Total cases disposed in Virtual Courts in the month (C)	Total pending cases in Virtual Courts at the end of the month (A+B) - (C)
1	Assam(Traffic Department)	27773	5555	33328	7734	25594
2	Chandigarh(Traffic Department)	1414646	45383	1460029	12360	1447669
3	Chhattisgarh(Transport Department)	49409	101	49510	2031	47479
4	Chhattisgarh(Traffic Department)	43860	19063	62923	36922	26001
5	Delhi(Traffic Department)	7854071	227788	8081859	53304	8028555
6	Delhi(Notice Department)	20673451	250015	20923466	137827	20785639
7	Gujarat(Transport Department)	544309	71730	616039	15816	600223
8	Gujarat(Traffic Department)	5895042	449833	6344875	69330	6275545
9	Haryana(Traffic Department)	2377424	153271	2530695	25185	2505510
10	Himachal Pradesh(Traffic Department)	80362	158244	238606	10212	228394
11	Jammu and Kashmir(Kashmir Traffic Department)	631638	10667	642305	21784	620521
12	Jammu and Kashmir(Jammu Traffic Department)	1026953	49367	1076320	17257	1059063
13	Karnataka(Traffic Department)	244	3498	3742	3424	318
14	Kerala(Transport Department)	69014	13148	82162	18178	63984
15	Kerala(Police Department)	937334	228462	1165796	431943	733853
16	Madhya Pradesh(Traffic Department)	1109388	280245	1389633	9107	1380526
17	Maharashtra(Transport Department)	12025	266	12291	157	12134
18	Maharashtra(TRAFFIC DEPARTMENT)	4	8	12	0	12
19	Manipur(Transport Department)	3019	1982	5001	19	4982
20	Manipur(Traffic Department)	14389	3062	17451	73	17378
21	Meghalaya(Traffic Department)	1252	1957	3209	638	2571
22	Odisha(Traffic CTC-BBSR Commissionerate)	726612	68945	795557	4711	790846
23	Rajasthan(Traffic Department)	118510	43282	161792	38708	123084
24	Tamil Nadu(Traffic Department)	75576	50512	126088	1366	124722
25	Tripura(Traffic Department)	55642	22086	77728	43562	34166
26	Uttarakhand(Traffic Department)	108913	12927	121840	3004	118836
27	Uttarakhand(Transport Department)	75232	37376	112608	2989	109619
28	Uttar Pradesh(Traffic Department)	17742291	3682236	21424527	247146	21177381
29	West Bengal(Traffic Department)	101251	59303	160554	9390	151164
	TOTAL	61769634	5950312	67719946	1224177	66495769

Status of Digitization of Court Records as on 30.11.2025

S.No.	Name of High Court	Number of pages digitised in the High Court in the current month	Total number of pages digitised in the High Court up to the current month	District Courts(including Taluka Courts) under the jurisdiction of the High Court	
				Number of pages digitised in the District Court in the current month	Total number of pages digitised in the District Court up to the current month
1	Allahabad	49,66,292	57,40,74,669	6,96,22,185	1,61,34,99,123
2	Andhra Pradesh	24,05,252	3,14,02,352	1,69,33,906	16,76,86,538
3	Bombay	66,04,724	8,22,92,959	0	19,66,131
4	Calcutta	12,07,713	5,83,19,285	0	0
5	Chhattisgarh	2,83,175	20,57,501	39,57,739	1,48,79,573
6	Delhi	4,52,453	23,41,23,140	3,94,002	10,16,88,971
7	Gauhati – Arunachal Pradesh	0	5,06,407	0	1,26,322
8	Gauhati – Assam	0	2,97,53,593	0	15,58,31,203
9	Gauhati – Mizoram	46,745	11,98,053	77,960	20,28,866
10	Gauhati – Nagaland	0	0	0	0
11	Gujarat	2,93,525	15,00,804	88,636	11,27,424
12	Himachal Pradesh	1,00,161	76,56,877	2,75,141	8,86,460
13	Jammu & Kashmir	2,07,711	4,09,48,294	19,29,646	2,28,13,319
14	Jharkhand	10,38,994	2,67,37,196	1,50,432	95,08,598
15	Karnataka	28,78,102	4,87,34,105	15,17,054	4,48,23,079
16	Kerala	22,04,502	8,00,28,801	14,43,875	1,58,05,032
17	Madhya Pradesh	19,14,692	24,36,45,517	1,45,00,000	65,28,95,995
18	Madras	62,82,337	20,33,08,619	41,97,248	12,60,14,126
19	Manipur	37,925	58,20,821	69,255	56,71,934
20	Meghalaya	56,179	10,94,190	42,572	38,06,537
21	Orissa	0	5,33,13,761	35,81,166	17,07,25,718
22	Patna	1,82,868	2,38,47,320	31,74,273	2,10,29,807
23	Punjab & Haryana	20,14,927	29,25,23,143	2,28,90,553	60,22,82,896
24	Rajasthan	25,31,087	13,07,01,291	48,78,156	2,94,39,894
25	Sikkim	497	11,72,952	5,366	54,13,562
26	Telangana	22,00,627	12,60,90,471	36,66,313	7,17,96,985
27	Tripura	12,69,832	53,72,947	6,560	5,57,071
28	Uttarakhand	8,16,620	2,31,61,342	15,13,178	1,19,41,245
	Total	3,99,96,940	2,32,93,86,410	15,49,15,216	3,85,42,46,409

e-Committee Outreach/ Training Programme Conducted as on 30.11.2025

S.No.	Dates of Programs	Program No.	Conducting Institute	Title of program	Participants	No. of Participants
1	01.11.2025	ECT_15_2025	Andhra Pradesh Judicial Academy	Refresher program for Registry Staff of High Courts	High Court Staff	50
2	02.11.2025 & 23.11.2025	ECT_6_2025	Maharashtra Judicial Academy	Training program on Digitization at High Court level	High Court Digitization officials/Staff	467
3	05.11.2025-30.11.2025	ECT_8_2025	Maharashtra Judicial Academy	Refresher program for Court Staff & N step Training	Administrative head, Nazarat , Process servers	5108
4	08.11.2025 – 30.11.2025	ECT_9_2025	Maharashtra Judicial Academy	Refresher program for Court Staff	Staff of District Judiciary	9427
5	02.11.2025, 08.11.2025, 22.11.2025	ECT_13_2025	Maharashtra Judicial Academy	Computer Skill enhancement program- Level I & II	Judicial officers of District Judiciary (All cadre)	105
6	02.11.2025, 08.11.2025, 09.11.2025 & 23.11.2025	ECT_16_2025	Maharashtra Judicial Academy	Ecourts program at All-District Headquarters	All Judicial officers of the District	339
7	16.11.2025	ECT_10_2025	Maharashtra Judicial Academy	program for Technical staff of High Court - Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staff & NIC Coordinators at High Court	77
8	21.11.2025	ECT_14_2025	Maharashtra Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher program	Judicial Officers	52
9	03.11.2025 - 25.11.2025	ECT_11_2025	West Bengal Judicial Academy	program for Technical staff of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staff/District System Administrator/ System Officers	126
10	27.11.2025	ECT_13_2025	West Bengal Judicial Academy	Computer Skill enhancement program- Level I & II	Judicial officers of District Judiciary (All cadre)	10
11	29.11.2025	ECT_15_2025	West Bengal Judicial Academy	Refresher program for Registry Staff of High Courts	High Court Staff	50
12	01.11.2025 to 11.11.2025	ECT_4_2025	West Bengal Judicial Academy	Advocate/ Advocate Clerk Ecourts program at District Headquarters	Advocate/ Advocate Clerk	340
13		ECT_7_2025	West Bengal Judicial Academy	Advocate/ Advocate Clerk Ecourts program at Taluk /Village	Advocate/ Advocate Clerk	
14		ECT_12_2025	West Bengal Judicial Academy	Computer Skill enhancement program- Level I & II	Advocate / Advocate clerk.	
15	16.11.2025	ECT_11_2025	Chhattisgarh State Judicial Academy	program for Technical staff of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staff/District System Administrator/ System Officers	51
16	02.11.2025, 08.11.2025, 16.11.2025, 23.11.2025, 27.11.2025, 30.11.2025	ECT_7_2025	Chhattisgarh State Judicial Academy	Advocate/ Advocate Clerk Ecourts program at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	480

S.No.	Dates of Programs	Program No.	Conducting Institute	Title of program	Participants	No. of Participants
17	17.11.2025 - 28.11.2025	ECT_16_2025	Delhi Judicial Academy	Ecourts program at All-District Headquarters	All Judicial officers of the District	211
18	08.11.2025	ECT_14_2025	Assam Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher program	Judicial Officers	56
19	29.11.2025	ECT_15_2025	Assam Judicial Academy	Refresher program for Registry Staff of High Courts	High Court Staff	25
20	29.11.2025	ECT_6_2025	Assam Judicial Academy	Training program on Digitization at High Court level	High Court Digitization officials/Staff	25
21	08.11.2025	ECT_14_2025	Arunachal Pradesh, Assam Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher program	Judicial Officers	21
22	29.11.2025	ECT_6_2025	Arunachal Pradesh, Assam Judicial Academy	Training program on Digitization at High Court level	High Court Digitization officials/Staff	9
23	24.11.2025 - 26.11.2025	ECT_14_2025	Gujarat State Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher program	Judicial Officers	54
24	29.11.2025	ECT_6_2025	Gujarat State Judicial Academy	Training program on Digitization at High Court level	High Court Digitization officials/Staff	122
25		ECT_15_2025	Gujarat State Judicial Academy	Refresher program for Registry Staff of High Courts	High Court Staff	
26	17.11.2025 - 23.11.2025	ECT_7_2025	Jharkhand Judicial Academy	Advocate/ Advocate Clerk Ecourts program at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	1100
27	02.11.2025	ECT_11_2025	Jharkhand Judicial Academy	program for Technical staff of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staff/District System Administrator/ System Officers	47
28	23.11.2025	ECT_10_2025	Jharkhand Judicial Academy	program for Technical staff of High Court - Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staff & NIC Coordinators at High Court	34
29	03.11.2025 - 04.11.2025	ECT_18_2025	Karnataka Judicial Academy	ICT & eCourts Induction program for the newly recruited Direct District Judges	Newly recruited Direct District Judges	2
30	13.11.2025, 14.11.2025 & 15.11.2025	ECT_17_2025	Karnataka Judicial Academy	ICT & eCourts Induction program for the newly recruited Civil Judges	Newly recruited Civil Judge Junior Division	31
31	20.11.2025 & 21.11.2025	ECT_14_2025	Karnataka Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher program	Judicial Officers	27
32	06.11.2025 - 07.11.2025	ECT_14_2025	Kerala Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher program	Judicial Officers	34
33	05.11.2025, 14.11.2025 & 15.11.2025	ECT_3_2025	Kerala Judicial Academy	Master Trainer program for New Master trainers	Nominated New Master trainers	17
34	01.11.2025	ECT_7_2025	Madhya Pradesh State Judicial Academy	Advocate/ Advocate Clerk Ecourts program at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	1282

S.No.	Dates of Programs	Program No.	Conducting Institute	Title of program	Participants	No. of Participants
35	01.11.2025	ECT_11_2025	Madhya Pradesh State Judicial Academy	Program for Technical staff of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staff/District System Administrator/ System Officers	35
36	29.11.2025	ECT_12_2025	Madhya Pradesh State Judicial Academy	Computer Skill enhancement program- Level I & II	Advocate / Advocate clerk.	66
37	22.11.2025	ECT_14_2025	Madhya Pradesh State Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher program	Judicial Officers	53
38	15.11.2025	ECT_8_2025	Tamil Nadu state Judicial Academy	Refresher program for Court Staff & N step Training	Administrative head, Nazarat , Process servers	3500
39	08.11.2025	ECT_9_2025	Manipur judicial academy	Refresher program for Court Staff	Staff of District Judiciary	93
40	22.11.2025	ECT_14_2025	Meghalaya state judicial academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher program	Judicial Officers	40
41	22.11.2025 & 23.11.2025	ECT_10_2025	Orissa Judicial Academy	program for Technical staff of High Court - Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staff & NIC Coordinators at High Court	29
42	22.11.2025 & 23.11.2025	ECT_12_2025	Orissa Judicial Academy	Computer Skill enhancement program- Level I & II	Advocate / Advocate clerk.	366
43	29.11.2025	ECT_8_2025	Orissa Judicial Academy	Refresher program for Court Staff & N step Training	Administrative head, Nazarat , Process servers	439
44	08.11.2025 & 09.11.2025	ECT_3_2025	Rajasthan State Judicial Academy	Master Trainer program for New Master trainers	Nominated New Master trainers	50
45	27.11.2025	ECT_12_2025	Sikkim Judicial Academy	Computer Skill enhancement program- Level I & II	Advocate / Advocate clerk	31
46	27.11.2025	ECT_8_2025	Sikkim Judicial Academy	Refresher program for Court Staff & N step Training	Administrative head, Nazarat , Process servers	49
47	27.11.2025	ECT_9_2025	Sikkim Judicial Academy	Refresher program for Court Staff	Staff of District Judiciary	26
48	01.11.2025	ECT_8_2025	Tripura- Agartala State Judicial Academy	Refresher program for Court Staff & N step Training	Administrative head, Nazarat , Process servers	18
49	15.11.2025	ECT_6_2025	Tripura- Agartala State Judicial Academy	Training program on Digitization at High Court level	High Court Digitization officials/Staff/	13
50	15.11.2025	ECT_5_2025	Tripura- Agartala State Judicial Academy	program for Court Managers & Administrative Head Staff of District Judiciary	Administrative Head staff & Court Managers from every District	39
51	02.11.2025	ECT_9_2025	Uttarakhand Judicial and Legal Academy	Refresher program for Court Staff	Staff of District Judiciary	49
52	16.11.2025	ECT_9_2025	Uttarakhand Judicial and Legal Academy	Refresher program for Court Staff	Staff of District Judiciary	24
53	24.11.2025	ECT_14_2025	Uttarakhand Judicial and Legal Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher program	Judicial Officers	28
TOTAL						24727
